

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

104. Company Appeal/59/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.03.2024**

NAME OF THE PARTIES: Rajiv Kumar
V/s.
Registrar of Companies Pune

Appearances:

For Appellant :- Adv. Sanket Shah

SECTION 252(3) OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Heard the counsel appearing for the appellant. Ld. counsel for appellant seeks to place on record the documents showing ownership of immovable property at Kolkata. He further submits that the shareholding was changed and therefore he wants to file oppression & mismanagement case against the company. The above submissions are not included in the pleading. The counsel for appellant seeks time to place on record these facts by way of an additional affidavit. Let the same be done within three weeks. List on **23.04.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)